

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1936

ANSWERED ON:02.12.2011

IRREGULARITIES IN THE MINISTRY

Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj;Singh Shri Yashvir;Singh Dr. Sanjay

Will the Minister of FINANCE be pleased to state:

- (a) the details of corruption cases detected alongwith the number of persons prosecuted, convicted and punished in the various departments of the Ministry during each of the last three years and current year till date;
- (b) the details of the cases of irregularities in which Central Vigilance Commission (CVC) has recommended for prosecution of guilty during the last one year and the current year till date;
- (c) the details of cases receipt of recommendation for prosecution sanction from CVC and date of prosecution sanction, granted by concerned offices of Ministry of Finance;
- (d) the details of the cases in which prosecution sanction is still pending despite the recommendations of CVC;
- (e) the reasons for delay in prosecution sanction when irregularities have been established by CVC; and
- (f) the steps taken to expedite the prosecution sanction against the guilty?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) to (f): The information is being collected and will be laid on the Table of the House.